

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P. NO. 136 OF 2000 IN OA 646 OF 1999

DATE OF ORDER: 16.3.2001

Between:

B. Srinivas

...Applicant

AND

1. The Chief General Manager,
Telecommunication, AP Circle,
Hyderabad.
2. The General Manager,
Telecom district,
Vijayawada.
3. The Chairman, Telecom Commission,
New Delhi.
4. Union of India, rep . by the Chairman,
Telecommunication Commission, New Delhi.

...Respondents

Counsel for the applicant : Mr K. Venkateshwara Rao

Counsel for the respondents : Mr B.N.Sharma, CGSC

CORAM

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE HON'BLE SHRI M.V.NATARAJAN : MEMBER (A)

O R D E R

(per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

Heard K. Venkateshwara Rao learned counsel for the applicant and Mr B.N.Sharma learned standing counsel for the respondents.



2. The learned standing counsel for the respondents produced copy of the order dated 2.11.2000, passed by the Hon'ble High Court of Andhra Pradesh in WP 22670 of 2000. The respondents have challenged the order passed in OA 646 of 1999. In the said Writ Petition, the Hon'ble High Court has passed an interim order to maintain Status Quo appearing as on ^{today} with regard to the post held by the applicant and notice.

3. The learned counsel for the applicant attempted to contend that as per directions given in the OA ^{he} is deemed to be working as TTA and he shall be paid his pay and allowances for the post of TTA. Such a direction cannot be given in the CP. If the applicant is aggrieved, he may move the Hon'ble High Court for clarification and make an application for reviving the CP.

4. CP is closed. No order as to costs.


(M.V. NATARAJAN)

MEMBER (A)


(B.S. JAI PARAMESHWAR)
16.3.2001

MEMBER (J)

DATED 16th March, 2001

Dictated in Open Court

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